

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).18926/2021

(Arising out of impugned final judgment and order dated 06-08-2021 in FAO(OS)(COMM) No.72/2020 passed by the High Court of Delhi at New Delhi)

ONGC PETRO ADDITIONS LIMITED

Petitioner(s)

VERSUS

TECNIMONT PRIVATE LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.148076/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.148083/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Nakul Dewan, Sr.Adv.
Mr. K. R. Sasiprabhu, AOR
Mr. Aditya Swarup, Adv.
Mr. Vishnu Sharma, Adv.
Ms. Anushka Shah, Adv.
Mr. Nooreen Sarna, Adv.
Ms. Mounika Donur, Adv.
Mr. Tushar Bhardwaj, Adv.
Mr. Sadyant Sasiprabhu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Having heard learned senior counsel appearing on behalf of the petitioner and carefully perusing the material placed on record, we see no reason to interfere with the impugned order passed by the High Court.

The special leave petition is, accordingly, dismissed.

Consequent upon dismissal of the special leave petition, pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)

